

12:27 hrs.

PAPERS LAID ON THE TABLE

Notification under Rubber Act

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): I beg to lay on the Table:

- (1) A copy of the Rubber Board (Provident Fund) (Amendment) Rules, 1966, published in Notification No. S.O. 3908 in Gazette of India, dated the 17th December, 1966, under sub-section (3) of section 25 of the Rubber Act, 1947;
- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No LT-943/87.]

Shri S. M. Banerjee (Kanpur) I have to say something about the business of the House for the next week. Today is Friday.

Mr. Speaker: Let him wait

12:28 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 30th June, 1967:—

1. The Companies Tribunal (Abolition) Bill, 1967;
2. The Appropriation (Railways) No. 2 Bill, 1967.

Sir, I lay on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Anti-Corruption Laws (Amendment) Bill, 1967, passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 30th June 1967.

12:39 hrs.

ESTIMATES COMMITTEE

Sixth Report

Shri F. Venkatasubbaiah (Nandyal). I beg to present the Sixth Report of the Estimates Committee on the Ministry of Education—(i) Salar Jung Museum, Hyderabad; and (ii) Archaeological Museums.

ELECTION TO COMMITTEE

COIR BOARD

The Minister of Commerce (Shri Dinesh Singh): I beg to move the following:

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3963 dated the 12th December, 1967, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for the term to be specified by the Central Government."

Mr. Speaker: The question is.

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3963 dated the 12th December, 1967, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for the term to be specified by the Central Government."

The Motion was adopted

12:40 hrs.

RE BUSINESS OF THE HOUSE

Shri S. M. Banerjee (Kanpur): This is the second time I find that that item.